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**THE
PARLIAMENTARY DEBATES**

(Part II—Proceedings other than Questions and Answers)

OFFICIAL REPORT

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HOUSE OF THE PEOPLE

Thursday, 16th April, 1953

*The House met at a Quarter Past Eight
of the Clock*

[MR. SPEAKER in the Chair]

QUESTIONS AND ANSWERS

(See Part I)

9-15 A.M.

**DEATH OF SHRI T. S. SANKARA
AIYER**

Mr. Speaker: I regret to have to inform the House of the death of Shri T. S. Sankara Aiyer, who was a Member of the old Central Assembly. I desire on behalf of the House to express our sense of the loss on the passing away of Shri Sankara Aiyer and to convey our condolences to his family. The House may stand in silence for a minute to express its sorrow.

*The House stood in silence for one
minute.*

**FINANCE BILL AND CENTRAL
EXCISES AND SALT (AMEND-
MENT) BILL**

Mr. Speaker: The House will now proceed with the further consideration of the following motion moved by Shri C. D. Deshmukh:

"That the Bill to give effect to the financial proposals of the Central Government for the financial year 1953-54, be taken into consideration."

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Side by side, there will also be further consideration of the following motion:

"That the Bill further to amend the Central Excises and Salt Act, 1944, be taken into consideration."

Kumari Annie Mascarene (Trivandrum): Yesterday, I was just referring to the extravagant expenses of a spendthrift who had neglected, while carrying on his business, his wife, and subsequently, when he found himself unable to carry on business any more, he wrote a letter to his wife, expressing deep regrets for past negligence, promising rich amends in the future, in the mean time, explaining the business that he has launched, which is to fruition after five years and give her all the pleasures and palaces of the world. At the end of that letter—and that is the important point that I want to stress—he wrote a postscript with an SOS message: you will kindly sell your wedding ring and other jewellery that you have inherited from your father and send the amount to pay back the interest on the heavy debt. That postscript is the prototype of this Bill which the Finance Minister has presented before this unhappy nation.

[MR. DEPUTY-SPEAKER in the Chair]

At this juncture, with the SOS message of the Tea Bill, it is necessary that we should examine the background of this Bill in order to understand the position of our national economy.

We have an increasing national debt, which has now more or less accumulated to almost three times the amount of our national income. We have a deficit expenditure which is depending completely on loans or taxation. We have to meet the expenses of confronting the misery and stagnation of unemployment. We have a heavy load of taxation starting with consumer goods, from sugar, tea and